GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT **LOK SABHA**

UNSTARRED QUESTION NO:1078 ANSWERED ON:27.07.2015 Workers in Unorganised Sector

Chaudhary Shri P.P.; Datta Shri Sankar Prasad; Joshi Shri Chandra Prakash; Kachhadia Shri Naranbhai; Kumar Shri P.; Mahato Shri Bidyut Baran; Patil Shri Bheemrao Baswanthrao; Singh Shri Ravneet

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has conducted any survey of the persons working in unorganised sector and if so, the details thereof including the number and percentage of work force employed in organised and unorganised sectors in the country;
- (b) the total number of unemployed persons in rural and urban areas of the country, separately;
- (c) the various welfare schemes launched by the Government for the workers of unorganised sector and the year-wise details of amount allocated and spent for this purpose during the last three years and the current year; and
- (d) the steps taken to protect the rights of the workers of unorganised sector and to strike a balance in the work force?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): According to the survey conducted by the National Sample Survey Organisation (NSSO) during 2011-12, the total employment in both organised and unorganised sector in the country was of the order of 47 crores. Out of this, about 8 crores were in the organised sector and the balance 39 crores in the unorganised sector. Ares-wise data is not available.

Contd…2/-

:: 2 ::

(c) & (d): The Government has enacted "Unorganised Workers' Social Security Act, 2008" for the welfare of unorganised workers. The Act provides for formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv)any other benefit as may be determined by the Central Government through the National Social Security Board.

The Act also enjoins upon State Governments to formulate schemes relating to (a) provident fund; (b) employment injury benefits; (c) housing; (d) educational schemes for children; (e) skill upgradation of workers; (f) funeral assistance; and (g) old age homes. Central Government has already taken various steps to provide social security cover for the unorganized workers. The schemes listed in Schedule I of the Act are as under:

- i. Indira Gandhi National Old Age Pension Scheme. (Ministry of Rural Development)
- ii. National Family Benefit Scheme. (Ministry of Rural Development)
- iii. Janani Suraksha Yojana. (Ministry of Health and Family Welfare)
- iv. Handloom Weavers' Comprehensive Welfare Scheme.(Ministry of Textiles)
- v. Handicraft Artisans' Comprehensive Welfare Scheme. (Ministry of Textiles)
- vi. Pension to Master Craft Persons. (Ministry of Textiles)
- vii. National Scheme for Welfare of Fishermen and Training and Extension. (Department of Animal Husbandry, Dairying & Fisheries) viii. Janshree Bima Yojana and AamAdmi Bima Yojana (Department of Financial Services).
- ix. Rashtriya Swasthya Bima Yojana. (Ministry of Health and Family Welfare)

:: 3 ::

The year-wise details of amount allocated and expenditure for the current and last three year are as under: (Rs. In crore)

SI. No. Year Budget Estimate Revise Estimate Expenditure

1 2011-12 313.42 984.30 922.97

2 2012-13 1568.56 1177.60 1056.79

3 2013-14 1265 847.00 885.91

4 2014-15 1324.30* 539.74* 544.43#

* It include Rs. 5 crores for Rehabilitation of Bonded Labour Scheme.

Does not include Rs. 95.30 lakh incurred under Rehabilitation of Bonded Labour Scheme.